

[Shri Manubhai Shah]

reasons why the documents referred to at (1) to (3) above could not be laid within the period prescribed under the said section

[Placed in Library See No S-118/57]

(5) Report (1957) of the Tariff Commission on the continuance of protection to the Cotton and Hair Belting Industry

(6) Government Resolution No 6(1)/TP/57, dated the 8th June, 1957

(7) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (5) and (6) above could not be laid within the period prescribed under the said section

[Placed in Library See No S-119/57]

(8) Report (1957) of the Tariff Commission on the continuance of protection to the Wood Saw Industry

(9) Government Resolution No 35(1)/TP/57, dated the 29th June, 1957

[Placed in Library See No S-120/57]

Shri Sonavane (Sholapur Reserved—Sch. Castes) Under item 6, two notifications are laid on the Table making certain amendments to the Khadi and Village Industries Commission Rules. May I know what is the purpose and what is the necessity for changing the rules? Can we have some explanation in this matter?

Mr. Speaker. The hon Member will kindly look into those amendments and table questions. I will allow him an opportunity to put these questions.

PETITIONS re FINANCE (NO 2)
BILL AND CENTRAL EXCISES AND
SALT ACT

Secretary: Sir, under Rule 167 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that two petitions as per statement laid on the Table have been received on the following subject —

(i) The Finance (No 2) Bill, 1957

(ii) The Central Excises and Salt Act, 1944

STATEMENT

Petition No.	Brief Subject	Number of Signatories	District or town	State
5	In respect of the Finance No 2) Bill 1957	1	Kamganj Farukhabad	Uttar Pradesh
6	In respect of the Central Excises and Salt Act, 1944.	1	do	—d

STATEMENT RE PROPOSED
STRIKE BY P & T EMPLOYEES

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): Sir, in August last, the P. & T employees submitted to Government a large number of demands in the shape of a Charter covering numerous aspects of the terms and conditions of P & T employees. Since then, these demands have been the subject of discussion between the representatives of the Federation and Government, and Shri Raj Bahadurji

has had personal discussions with the Federation's officials on more than one occasion. I also had a meeting with them on the 11th June, 1957, and later at the Federation's request, addressed their Conference on the 6th July, 1957 with specific reference to their demands.

All this time, Government has dealt with this problem in a spirit of understanding and every effort has been made to meet the reasonable and legitimate demands within the limits of available resources. I might perhaps mention here that the